

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 13
(IB)-486(PB)/2018

IN THE MATTER OF:

Usha Devi

.... Applicant/petitioner

v.

Praveer Construction Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (Liq.)

Order delivered on 13.12.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Liquidator -

ORDER

CA-2802(PB)/2019

Preliminary report filed by the Liquidator along with the list of stakeholders and minutes of first CoC meeting are taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

CA-2802(PB)/2019 stands disposed of.

—sd—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

—sd—

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

13.12.2019
Ritu Sharma